

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 2272/93
MA 3023/93

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✓12

New Delhi, This the 12th Day of September 1994

Hon'ble Shri P.T.Thiruvengadam, Member(A)

Inder Pal Singh S/o Nathu Singh
C/o Inderjit, V & P.O: Morta
Ghaziabad

Shri Puran Chand S/o Shri Nathu
Village: Indergarhi
P.O. Adiatmik,
Ghaziabad.

...Applicant

By Shri K K Patel, Advocate

Versus

Union of India Through

1. Secretary
Ministry of Communications
Dept of Telecommunications
New Delhi.
2. The Executive Engineer
P & T Civil Division
Ghaziabad.
3. Assistant Engineer
Telecommunication,
Civil, Sub-Division I
ALTTC, Ghaziabad.

...Respondents

By Shri P H Ramachandani, Advocate with
Shri J C Madan, Advocate

O R D E R (Oral)

Hon'ble Shri P.T.Thiruvengadam, Member(A)

1. This OA has been filed mainly for the grant of temporary status with consequential benefits.
2. The facts of the case as stated in the application are that the applicants joined service on muster roll on 1.7.85 and 17.7.86 respectively in P & T Civil, Sub-Division I, ALTTC, Ghaziabad. The applicants services were terminated when not required and they have been engaged subsequently and have been in service at the time of filing the OA. It is their case that the scheme provided by the Department of Telecommunication operating from 1.10.89 so far as the entitlement of the casual labourers ~~after~~ attaining temporary

status is not being implemented in their favour.

3. The learned counsel for the respondents mentioned on 7.6.94 when the OA came up for hearing that temporary status had already been given to the applicants and on that day the learned counsel for the applicants was represented by the proxy counsel who sought time to check up the matter with the applicants. The matter came up on 8.7.94. None was present on behalf of the applicants. On 28.7.94 also the applicants were represented by proxy counsel. Again the matter came up to-day. But no one was present on behalf of the applicants.

4. A copy of the officer order dated 30.5.94 issued by the Executive Engineer, Telecom Civil Division, Ghaziabad confirming temporary status of the applicants with effect from 17.12.93 was produced across the bar by the respondents. With the issue of this letter, the main relief stands granted and the OA has become infructuous.

5. The OA is finally disposed of accordingly. The applicants are however, given liberty to approach the Tribunal in case they are aggrieved in regard to the implementation of the order regarding temporary status and also any consequential benefits thereon. No costs. After completion of the dictation of the above order Shri K K Patel, learned counsel for the applicants appeared before the Bench and he was advised of the contents of the above order.

P.J. Thiru
(27/9/94)
(P.T. THIRUVENGADAN)
Member (A)
12-9-94

LCP